

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
MOHANA COTTON GINNING PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	MOHANA COTTON GINNING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/03/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC – Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291AP2013PTC086614
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No.3-153, Garapadu (Post), Vatticherukuru (Mandal) Guntur Dist Krishna AP 522017 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Pronouncement of Order - 01/09/2023 Date of Order made available & Receipt of Order – 04/09/2023
7.	Estimated date of closure of insolvency resolution process	28/02/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Immaneni Chaitanya Kiran <b>Reg No.:</b> IBBI/IPA-002/IP-NO1257/2023-2024/14280
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u><a href="mailto:cirp.mohana2023@gmail.com">cirp.mohana2023@gmail.com</a></u> #40-26-22, Opp Telephone Exchange, Mohiddin St, Chandramoulipuram, Vijayawada, Andhra Pradesh – 520010
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u><a href="mailto:cirp.mohana2023@gmail.com">cirp.mohana2023@gmail.com</a></u> #40-26-22, Opp Telephone Exchange, Mohiddin St, Chandramoulipuram, Vijayawada, Andhra Pradesh – 520010
11.	Last date for submission of claims	19/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

*A. Chaitanya Kiran*  


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mohana Cotton Ginning Private Limited on 01/09/2023.

The creditors of the Mohana Cotton Ginning Private Limited are hereby called upon to submit their claims with proof on or before 19/09/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA – NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.


CA Immaneni Chaitanya Kiran  
Interim Resolution Professional  
M/s Mohana Cotton Ginning Private Limited  
**IBBI/IPA-002/IP-NO1257/2023-2024/14280**

Date:05/09/2023

Place: Vijayawada

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MOHANA COTTON GINNING PRIVATE LIMITED

## RELEVANT PARTICULARS

1	Name of corporate debtor	MOHANA COTTON GINNING PRIVATE LIMITED
2	Date of incorporation of corporate debtor	26/03/2013
3	Authority under which corporate debtor is incorporated / registered	RoC - Vijayawada
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17291AP2013PTC086614
5	Address of the registered office and principal office (if any) of corporate debtor	D.No.3-153, Garapadu (Post), Vatticherukuru (Mandal) Guntur Dist Krishna AP 522017 IN
6	Insolvency commencement date in respect of corporate debtor	Date of Pronouncement of Order - 01/09/2023 Date of Order made available & Receipt of Order 04-09-2023
7	Estimated date of closure of insolvency resolution process	28/02/2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA Immaneni Chaitanya Kiran Reg No.: IBI/PA-002/IP-NO1257/2023-2024/14280
9	Address and e-mail of the interim resolution professional, as registered with the Board	clrp.mohana2023@gmail.com # 40-26-22, Opp Telephone Exchange, Mohiddin St, Chandamoulapuram, Vijayawada, Andhra Pradesh -520010
10	Address and e-mail to be used for correspondence with the interim resolution professional	clrp.mohana2023@gmail.com # 40-26-22, Opp Telephone Exchange, Mohiddin St, Chandamoulapuram, Vijayawada, Andhra Pradesh -520010
11	Last date for submission of claims	19/09/2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mohana Cotton Ginning Private Limited on 01/09/2023. The creditors of the Mohana Cotton Ginning Private Limited are hereby called upon to submit their claims with proof on or before 19/09/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class Form CA - NOT APPLICABLE. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- CA Immaneni Chaitanya Kiran  
Interim Resolution Professional  
IBBI/PA-002/IP-NO1257/2023-2024/14280

Date: 05/09/2023  
Place: Vijayawada



## PANYAM CEMENTS AND MINERAL INDUSTRIES LIMITED

CIN: L26940AP1955PLC000546

REGD. OFFICE: 10/156, CEMENT NAGAR, KURNOOL - 518 206 (A.P)  
Phone: 08514-222274, email: panyam1956@gmail.com, Website: www.panyamcements.in

## UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023

Sl. No.	Particulars	Quarter Ended		
		30.06.2023 (Un-Audited)	30.06.2022 (Un-Audited)	31.03.2023 (Audited)
1	Total Income from operations	1,478.33	461.03	3,885.76
2	Net profit/ (loss) for the period before tax and exceptional items	(1,237.21)	(211.62)	(3,041.34)
3	Net profit/ (loss) for the period before tax after exceptional items	(1,237.21)	(211.62)	(5,985.35)
4	Net profit/ (loss) for the period after tax	(1,237.21)	(211.62)	(5,985.35)
5	Total comprehensive income for the period (Comprising profit/(loss) for the period after tax and other comprehensive income after tax)	(1,236.51)	(212.08)	(5,983.49)
6	Paid-up Equity Share Capital (Face Value - Rs. 10/- per share)	802.14	40.11	802.14
7	Reserves as shown in the audited balance sheet of the previous year	-	-	(12,228.95)
8	Net Worth	-	-	(11,426.81)
9	Earnings per equity share:			
	Basic	(15.42)	(52.76)	(376.18)
	Diluted	(15.42)	(2.64)	(376.18)

## Notes:

- The above un-audited results were reviewed by Audit committee and approved by the Board of Directors in their Meetings held on 04-09-2023.
- The Statutory Auditors have carried out limited review of the above financial results for the first quarter and three months ended 30-06-2023.
- The company's business operations comprises single operating segments viz, Cement and Cementitious Materials.
- For the Current Quarter ended 30-06-2023, the Company reclassified the short term borrowings from related parties as long term term borrowings to make the repayment of said borrowings as subservient to the Loans to be sanctioned by a Nationalised Bank. However the said borrowings are not fair valued as the terms of repayment not finalised by the lenders.
- Deferred Tax Asset is not recognised on unused tax losses considering the probability that the Company may not earn taxable profits in the near future.
- Cessation of operations temporarily from 30.04.2023 to 30.06.2023, However Cement was produced and trading was carried out during this period.
- The figures for the corresponding previous Year/Quarter have been restated/regrouped and reclassified, wherever necessary to conform with those of the Quarter under Report. "The above is an extract of the detailed format of the un-audited financial results for the quarter ended June 30, 2022 filed with the stock exchanges concerned under the regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015.
- The full format of the un-audited financial results of the Company for the quarter ended June 30, 2022 are available to the investors on the company's website (www.panyamcements.in) and on the website of the BSE (www.bseindia.com)"

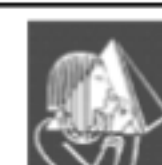
for Panyam Cements &amp; Mineral Industries Limited

Sd/-

Jagathrakshakan Srinisha  
(Managing Director)  
DIN: 01728749

Place : Chennai

Date : September 04, 2023



## PANYAM CEMENTS AND MINERAL INDUSTRIES LIMITED

CIN: L26940AP1955PLC000546

REGD. OFFICE: 10/156, CEMENT NAGAR, KURNOOL - 518 206 (A.P)  
Phone: 08514-222274, email: panyam1956@gmail.com, Website: www.panyamcements.in

## AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2023 (REVISED)

Sl. No.	Particulars	QUARTER ENDED		YEAR ENDED	
		31.03.2023 (Audited)	31.03.2022 (Audited)	31.03.2023 (Audited)	31.03.2022 (Audited)
1	Total Income from operations	269.99	-	3,885.76	-
2	Net profit/ (loss) for the period before tax and exceptional items	(969.41)	(758.15)	(3,041.34)	20,808.62
3	Net profit/ (loss) for the period before tax after exceptional items	(3,234.76)	(3,317.48)	(5,985.35)	19,959.17
4	Net profit/ (loss) for the period after tax	(3,234.76)	(3,317.48)	(5,985.35)	20,274.74
5	Total comprehensive income for the period (Comprising profit/(loss) for the period after tax and other comprehensive income after tax)	(3,235.31)	(3,316.52)	(5,983.49)	20,276.02
6	Paid-up Equity Share Capital (Face Value - Rs. 10/- per share)	802.14	40.11	802.14	40.11
7	Reserves excluding revaluation reserve as at Balance sheet date	-	-	(12,228.95)	(6,245.47)
8	Earnings per equity share:				
	Basic	(203.30)	(827.16)	(376.18)	5,055.15
	Diluted	(203.30)	(41.36)	(376.18)	252.76

## Notes:

- The above audited results were reviewed by Audit committee and approved by the Board of Directors at their Meetings held on 27-05-2023. The above results are revision on the audited results which were considered by the audit committee and approved by the board at their meeting held on 27.05.2023. There was a miscalculation of depreciation in initial accounts amounting to Rs. 550.25 lakhs which resulted in over statement of loss for the quarter ended and for the year ended March 31, 2023 by Rs. 550.25 lakhs, the same was rectified in the revised results.
- The company's business operations comprises single operating segments viz, Cement and Cementitious Materials
- The financial results of the company have been prepared in accordance with Indian Accounting standards (IND AS) as prescribed under section 133 of the companies Act 2013 read with Companies (Indian Accounting standards) Rules 2015 (as amended).
- The figures for the Quarter ended 31-03-2023 and 31-03-2022 are the balancing figures between audited results in respect of full financial year and published year to date upto the third quarter of the relevant financial year.
- The figures for the corresponding previous Year/Quarter have been restated/regrouped and reclassified, wherever necessary to conform with those of the Quarter under Report.
- Exceptional items of Rs 29.44 crores include refurbishing cost of Rs 10.86 crores incurred to restart the Operations after a gap of 4 years. The Company's operations were ceased in December 2018.
- The company started its Clinker production operations on 02nd March 2023, the figures for current year are not directly comparable with that of previous year figures.
- The company had allotted 76,20,300 Equity shares of Rs 10/- each on preferential basis to its promoters on 03-Feb-2023. Consequently the Basic and Diluted Earnings Per Share were worked out on prorata basis in accordance with IND AS 33.
- The above is an extract of the detailed format of audited financial results for the quarter and year ended March 31, 2023 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the un-audited financial results are available on the company's website (www.panyamcements.com) and on the website of the BSE Limited (www.bseindia.com).

for Panyam Cements &amp; Mineral Industries Limited

Sd/-

Jagathrakshakan Srinisha  
(Managing Director)  
DIN: 01728749

Place : Chennai

Date : September 04, 2023

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

## JWANRAM SHEODUTTRAI INDUSTRIES LIMITED

Our Company was originally incorporated as "Jwanram Sheoduttrai Industries Private Limited" on September 23, 1997 at Kolkata, West Bengal as a Private Limited Company under the Companies Act, 1956 with the Registrar of Companies, Kolkata, West Bengal. Subsequently, our Company was converted into a Public Limited Company pursuant to a special resolution passed by the shareholders of our Company in their meeting held on May 23, 2022 and the name of our Company was changed to "Jwanram Sheoduttrai Industries Limited" and a fresh certificate of incorporation upon conversion of the company from a Private Limited Company to a Public Limited Company, dated June 02, 2022 was issued by the Registrar of Companies, Kolkata, West Bengal. The Corporate Identification Number of our Company is U17111WB1997PLC085533. For details of change in the name of our Company and address of registered office of our Company, see "History and Certain Corporate Matters" on page 151 of the Prospectus of the Company dated September 4, 2023 filed with the RoC ("Prospectus").

Registered Office: 30D, Jawaharlal Nehru Road, Kolkata-700016. Corporate Office: Shilpangan, LB 1, Phase-1, Module 301 & 302, Sector III, Kolkata- 700098. Contact Person: Mrs. Anupama Prakash, Chief Financial Officer; Tel: +91 33 4016 9500; E-mail: investor@jwan.co.in. Website: www.jwanramgroup.com; Corporate Identity Number: U17111WB1997PLC085533

## OUR PROMOTERS: MR. ALOK PRAKASH, MRS. ANUPAMA PRAKASH, MR. GYAN PRAKASH &amp; ALOK PRAKASH HUF

## THE OFFER

INITIAL PUBLIC OFFERING OF UP TO 74,22,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 23 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 13 PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 1,707.06 LAKHS (THE "OFFER") COMPRISING TOTALLY AS FRESH OFFER AGGREGATING UP TO ₹ 1,707.06 LAKHS BY OUR COMPANY (THE "FRESH OFFER") OF WHICH UPTO 3,72,000 EQUITY SHARES OF ₹ 10 EACH WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE OFFER LESS MARKET MAKER RESERVATION PORTION I.E. OFFER OF UPTO 70,50,000 EQUITY SHARES OF ₹ 10/- EACH IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 29.99 % and 28.48% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THIS OFFER IS BEING MADE IN TERMS OF CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI ICDR REGULATIONS") READ WITH RULE 19(2)(b)(i) OF SCRR AS AMENDED. THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET OFFER TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 25(2) OF THE SEBI (ICDR) REGULATIONS, 2018. (For further details please see "The Offer" beginning on page no. 50 of the Prospectus.) A copy of Prospectus is delivered for Filing to the Registrar of Companies as required under sub-section 4 of Section 26 of the Companies Act, 2013.

All the investors applying in a public issue shall use only Application Supported by Blocked Amount (ASBA) facility for making payment providing details about the bank account which will be blocked by the Self Certified Syndicate Banks ("SCSBs") as per the SEBI circular CIR/CFD/POLICYCELL/11/2015 dated November 10, 2015. As an alternate payment mechanism, United Payments Interface (UPI) has been introduced (vide SEBI Circular Ref: SEBI/HO/CFD/DIL2/CIR/P/2018/138 dated November 1, 2018) and SEBI Circular No. SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 08, 2019) as a payment mechanism in a phased manner with ASBA for applications in public issues by retail individual investors. For further details, please refer to section titled "Offer Procedure" beginning on page 269 of the Prospectus. As per SEBI circular no SEBI/HO/CFD/DIL2/CIR/P/2022/75 dated May 30, 2022, all ASBA applications in Public Issues shall be processed only after the application money is blocked in the investor's bank accounts. The provisions of the circular shall be for all issues opening from 01 September, 2022 onwards. In case of delay, if any in refund, our Company shall pay interest on the application money at the rate of 15 % per annum for the period of delay.

## FIXED PRICE ISSUE AT ₹23/- PER EQUITY SHARE

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH AND THE ISSUE PRICE IS 2.30 TIMES OF THE FACE VALUE OF THE EQUITY SHARES.

THE APPLICATION MUST BE FOR A MINIMUM OF 6,000 EQUITY SHARES AND IN MULTIPLES OF 6,000 EQUITY SHARES THEREAFTER.

FOR FURTHER DETAILS PLEASE REFER TO "SECTION XI - OFFER INFORMATION" BEGINNING ON PAGE 258 OF THE PROSPECTUS.

## BID/OFFER PROGRAMME

## BID/OFFER OPENS ON: FRIDAY SEPTEMBER 08, 2023

## BID/OFFER CLOSES ON: TUESDAY SEPTEMBER 12, 2023

The issue is being made in accordance with Chapter IX of the SEBI ICDR Regulations (IPO of Small and Medium Enterprises) and the equity shares are proposed to be listed on SME platform of NSE EMERGE.

All bidders, shall only participate in the offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID for RILs using UPI Mechanism) (UPI ID, RILs and UPI Mechanism are defined hereinafter) wherein the Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. For details, see "Offer Procedure" on page 269 of the Prospectus.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, investors are requested to see "History and Certain Corporate Matters" beginning on page 151 of the Prospectus. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" beginning on page 410 of the Prospectus.

LIABILITY OF THE MEMBERS AS PER MOA: The Liability of the members is limited and this liability is limited to the amount unpaid, if any, on the shares held by them. AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the Prospectus, the Authorized share capital of the Company is ₹ 25,00,00,000 divided into 2,50,00,000 Equity Shares of face value ₹ 10 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 17,32,62,250 divided into 1,73,22,625 Equity Shares of face value of ₹ 10 each. For details of the capital structure of our Company, see "Capital Structure" beginning on page 64 of the Prospectus.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories to the Memorandum of Association of the Company are Mr. Vimal Prakash and Mr. Kamal Prakash who subscribed to 100 equity shares each of ₹ 10 each, respectively. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 64 of the Prospectus.

LISTING: The Equity Shares, once offered through the Prospectus are proposed to be listed on Emerge Platform of National Stock Exchange of India Limited ("NSE Emerge"), in terms of Chapter IX of the SEBI ICDR Regulations, 2018, as amended from time to time. Our Company has received "in-principle" approval from the NSE Emerge for the listing of the Equity Shares pursuant to letters dated August 29, 2023 for using its name in the offer document for listing of our shares on Emerge Platform of National Stock Exchange of India Limited. For the purposes of the Offer, the Designated Stock Exchange shall be National Stock Exchange of India Limited. A signed copy of the Prospectus has been filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act, 2013. For further details of the material contracts and documents available for inspection from the date of the Prospectus until the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 410 of the Prospectus.

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulation 2018, a copy of the Prospectus has been filed with SEBI after filing of the Offer document with Registrar of Companies in terms of Regulation 246 of the SEBI ICDR Regulations, 2018 and Sec 26(4) of Companies Act 2013. However, SEBI shall not issue any observation on the Offer document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 250 of the Prospectus.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 251 of the Prospectus for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 25 of the Prospectus.

The LM associated with the Issue have handled 1 public issue in the past 3 financial years

Particulars	Number of Issue/Offer Handled	Issue closed below the issue price on the listing date
Main Board	0	-
SME	1	1

ASBA\* Simple, Safe, Smart way of Application!!!

\*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.



UPI-Now available in ASBA for UPI Bidders applying through Registered Brokers, DPs and RTAs.

All UPI Bidders also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021

Investors have to apply through the ASBA process. "ASBA" has to be availed by all the investors except anchor investor. UPI may be availed by Retail Individual Investors. For details on the ASBA and the UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Offer Procedure" beginning on page 269 of the Prospectus. The process is also available on the website of Association of Investment Banker of India ("AIBI"), the Stock Exchanges and in the General Information Document.

\*ASBA forms can be downloaded from the website of NSE Emerge.

\*\*List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. KOTAK MAHINDRA BANK LIMITED has been appointed as Sponsor Bank for the Issue, in accordance with the requirements of the SEBI circular dated November 1, 2018, as amended. For UPI related queries, investors can contact NPCI at the toll free number-18001201740 and Mail Id- ipo.upi@npci.org.in. For the list of UPI Apps and Banks live on IPO, please refer to the link www.sebi.gov.in. For issue related grievance investors may contact: Affinity Global Capital Market Private Limited-Mrs. Ayushi Hansaria (+91 33 4004 7188) (E-mail id: jwanram@affinityglobal.in)

LEAD MANAGER	REGISTRAR TO THE OFFER	CHIEF FINANCIAL OFFICER
 <b>Affinity Global Capital Market Private Limited</b> 20B, Abdul Hamid Street, East India House, 1 <sup>st</sup> Floor, Room No. 1F, Kolkata - 700069, West Bengal, India Telephone: +91 33 4004 7188 E-mail: jwanram@affinityglobal.in Investor Grievance ID: investor@affinityglobalcap.in Website: www.affinityglobalcap.in Contact Person: Ayushi Hansaria SEBI Registration Number: INM000012838	 <b>Cameo Corporate Services Limited</b> Subramanian Building 1 Club House Road, Chennai- 600 002 Tel: +91 40 6716 2222 E-mail: priya@cameoindia.com Investor Grievance e-mail: investor@cameoindia.com Website: www.cameoindia.com Contact Person: K. Sreepriya SEBI Registration No.: INR000003753	<b>Mrs. Anupama Prakash</b> <b>Jwanram Sheoduttrai Industries Limited</b> Address: 30D, Jawaharlal Nehru Road, Kolkata-700016, West Bengal Telephone: +91 33 4016 9500; E-mail: cs@jwan.co.in Website: www.jwanramgroup.com Investors can contact the Chief Financial Officer, the LM or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode.

AVAILABILITY OF THE PROSPECTUS: Investors are advised to refer to the Prospectus and the "Risk Factors" beginning on page 25 of the Prospectus before applying in the Offer. A copy of the Prospectus will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the LM, Affinity Global Capital Market Private Limited at www.affinityglobalcap.in and the website of the Stock Exchange, for NSE Emerge at www.nseindia.com.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of Company, JWANRAM SHEODUTTRAI INDUSTRIES LIMITED: Tel: +91 33 4016 9500; LM: Affinity Global Capital Market Private Limited, Telephone: +91 33 4004 7188 and at selected locations of Sub-Syndicate Members, Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchange and SEBI.

ESCROW COLLECTION BANK(S)/PUBLIC OFFER ACCOUNT BANK(S)/REFUND BANK(S)/SPONSOR BANK: KOTAK MAHINDRA BANK LIMITED.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the PROSPECTUS.

For JWANRAM SHEODUTTRAI INDUSTRIES LIMITED ON BEHALF OF THE BOARD OF DIRECTORS

Place: Kolkata  
Date: September 4, 2023

Disclaimer: JWANRAM SHEODUTTRAI INDUSTRIES LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed a prospectus dated September 04, 2023 with the RoC. The Prospectus shall be made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the LM i.e., Affinity Global Capital Market Private Limited at www.affinityglobalcap.in, the website of the NSE Emerge at www.nseindia.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, see "Risk Factors" beginning on page 25 of the Prospectus.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States, and any securities described in this announcement may not be offered or sold in the United States absent registration under the Securities Act or an exemption from such registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the issuer that will contain detailed information about the company and management, as well as financial statements. No public offering or sale of securities in the United States is contemplated.

CONCEPT

